

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/169(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND SEPTEMBER, 2022, 10:30 A.M

IN THE MATTER OF	PIRAMAL CAPITAL & HOUSING FINANCELIMITED VS PK INFRASTRUCTURE LLP
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared physically / through video conference:

Mr. Jishnu Chowdhury, Adv. : For Financial Creditor

Ms. Supriyo Gole, Adv. :

Ms. Roshni Deepta Acharya, Adv. : For Corporate Debtor

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present.
2. This application under section 7 has been filed against one entity PK Infrastructure LLP, 770, Marshall House, 25 Strand Road, 7th Floor, Kolkata WB- 700001 and which has been arrayed as the Corporate Debtor. While filing this application reliance has been placed upon the document of NESL at page 145.
3. Ld. Counsel for the Corporate Debtor pointed out that the Corporate Debtor arrayed in has been wrongly impleaded as the Corporate Debtor. This is clear from page 145 which is a report of the NESL wherein the name of one PK Infraestate LLP has been mentioned. Further on table 2 of page 145, the address is shown to be that of Lucknow, Uttar.
4. We find from the above record of Corporate Debtor has been wrongly arrayed has the party in this petition therefore this petition is liable to be rejected.

5. In view of the above facts, this petition is **dismissed** as not maintainable against the Corporate Debtor named in the petition.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)